

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

61/210-241/PB/2018

IN THE MATTER OF:

Avneesh Gupta & Anr.

.... Applicant/petitioners

With

Great Balaji Finbiz Ltd. & Ors.

.... Respondents

Order under Section 397-398, 210 & 242 of the Companies Act

Order delivered on 22.02.2018

Coram:

Dr. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

Sh. S. K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)

For the Applicant/petitioner :

ORDER

Learned Counsel for the petitioner presents his case and prays for interim relief.

The present petition is filed u/s 241-242 invoking provisions relating to oppression and mismanagement.

It is prima facie stated that there is dispute between the petitioners and respondents. Interim relief is allowed whereby status quo in respect of the shareholding is to be maintained and parties are directed not to deal with the immovable assets of the company till further orders.

Issue show-cause notice to the respondents returnable on 2nd April, 2018. Process dasti.

List the matter on 2nd April, 2018.

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

Sd/-

(Dr. DEEPTI MUKESH)
HON'BLE MEMBER (JUDICIAL)

22.02.2018
V.Sethi